

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

APPEAL No. 45 of 2022

Between

V.RAMASUBBU,

No,B/18 C, Sri Sakthi Nagar,
Krishnapuram, Palayankottai - 62701 1,
Tirunelveli.

..... Applicant

Vs

1. THE MEMBER SECRETARY

STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY

Andhra Pradesh (SEIAA-AP), Ministry of Environment,

Forest & Climate Change, D. No. No. 26-14 D/2

Near Sunrise Hospital, Pushpa Hotel Centre

Chalamavari Street, Kasturibaipet,

Vijayawada-520010.And 4 others

..Respondent

REPORT FILED BY THE 2ND RESPONDENT APPCB

Date: 18.03.2023



**M/S MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNCIL FOR GOVERNMENT OF
ANDHRA PRADESH**

A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai
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COUNSEL FOR 2nd Respondent.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

APPEAL No. 45 of 2022

Between

V.RAMASUBBU,

No,B/18 C, Sri Sakthi Nagar,
Krishnapuram, Palayankottai - 627011,
Tirunelveli.

..... Applicant.

Vs

1. THE MEMBER SECRETARY

STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY

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It is certified that all the documents contained in the above annexure are true copies.

Date:17.03.2023


ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
REGIONAL OFFICE
SRIKAKULAM

REPORT FILED ON BEHALF OF THE 2nd RESPONDENT IN APPEAL NO.45 OF 2022 FILED BY Sri V. RAMA SUBBU, TIRUNELVELI AGAINST M/S. TRIMEX SAND PRIVATE LIMITED, VATSAVALASA VILLAGE, SRIKURMAM P.O, GARA MANDAL, SRIKAKULAM DISTRICT.

1. It is to submit that the Hon'ble NGT, Southern Bench, Chennai, filed by Sri V. Ramasubbu, Tirunelveli, Tamil Nadu in the matters of issue of Environmental Clearance to M/s. Trimex Sand Pvt., Ltd., Srikakulam District, A.P., The Hon'ble NGT in its order dt. 30.01.2023 in O.A. No. 45 of 2022 (SZ) issued the following order: **Annexure-I.**
 1. **The learned counsel Mr. Gowtham has entered appearance and filed counter on behalf of the 5th respondent.**
 2. **There is no representation today for the appellant. The Registry reports that the appellant had not even deposited the requisites for sending notice to the other sides. Hence, notice through Tribunal as well as privately has not yet been served on the 3rd respondent.**
 3. **The learned counsel Mrs. Madhuri Donti Reddy accepts notice for Respondent Nos. 1, 2 & 4 and seeks two weeks time for filing the counter.**
 4. **Let the matter be posted on 16.02.2023 for filing counter, finally.**
2. It is submitted that the industry obtained Environmental Clearance (EC) from MoEF vide No.J-11015/175/2011-IA(M), dated 17.04.2015 to expand the capacity of Mineral Sand Mine from 2 Million TPA to 6 Million TPA over an extent of 720 ha at Vatsavalasa (V). Gara (M), Srikakulam District, Andhra Pradesh (**Annexure-II**).
3. The project involves mining, wet Pre-Concentration Plants (PCP) and Mineral Separation Plant (MSP) to produce Ilmenite, Garnet, Rutile, Zircon and Sillimanite. Pulverizing unit with ball mill installed in the mineral separation plant. The Mining and wet Pre-Concentration Plants are established within the mining lease area, whereas the Mineral Separation Plant has been established outside the mining lease area.
4. It is submitted that the A.P.P.C. Board (APPCB) issued CFE (Expansion) to the industry vide Order No.152/PCB/CFE/RO-VZM/HO/2015-1933, dt. 23.06.2015 (**Annexure-III**). The APPCB had permitted the industry to produce the following products:


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S. No.	Name of the Products and By-products	Quantity
1	Ilmenite	1100 TPD
2	Sillimanite / Flour / Mulite	550 TPD
3	Garnet	550 TPD
4	Rutile	44 TPD
5	Zircon	44 TPD
6	Mineral Rich Tailings	260 TPD
	Total	2548 TPD (0.93 Million TPA)
Beach sand mining		
1	Mining of Raw sand	6 Million TPA

5. It is submitted that the Board accorded combined CFO to the industry for the mines located in Tonangi & Vatsavalasa villages, one each wet plant in these mining area and dry plant at Vatsavalasa village vide consent Order No. APPCB/VSP/VZM/152/ HO/CFO/2015, dated. 30.10.2015 validity upto 31.05.2018 and extended upto 31.05.2023 vide auto renewal dated. 25.02.2018 **(Annexure-IV)**.
6. It is submitted that the MoEF & CC, GoI, New Delhi revoked the EC and CRZ clearances issued to the integrated plant, vide orders dt.24.05.2019 and dt.12.07.2019 **(Annexure-V)**.
7. It is submitted that the industry filed CFE application through APOCMMS on 26.05.2020 and proposed for Pulverizing of Bauxite, Kyanite, Sillimanite, and Zircon Minerals – 42000 TPA by utilizing the existing ball mill, without mining, mineral concentration or mineral separation. Minerals viz. Bauxite, Kyanite, Sillimanite and Zircon are sourced from suppliers in India or abroad.
8. The Board vide its order dt.16.06.2020 **rejected** the CFE application for the Pulverizing unit **(Annexure-VI)**, based on the ground that the MoEF & CC, GoI, New Delhi revoked the EC and CRZ clearances issued to the integrated plant, vide orders dt.24.05.2019 and dt.12.07.2019.


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The pulverizing unit is part of the integrated plant. Hence, the Board cannot issue permission to start pulverizing unit only. Further, the industry was advised to get No Objection Certificate (NOC) from MoEF & CC, GoI, New Delhi to operate the pulverizing unit, which is part of the integrated Plant.

9. The Board also vide order dt.18.09.2020 **revoked** the CFO order dt: 25.02.2018, in view of the Govt. orders, Ministry's revocation orders and court cases (**Annexure-VII**).
10. It is submitted that the industry obtained Environmental Clearance (EC) from SEIAA vide order dt.28.07.2022 for Mineral separation plant of capacity 0.44 Million TPA in 64.66 acres (**Annexure-VIII**).
11. The industry filed CFE application through APOCMMS on 03.08.2022. It is proposed to operate the existing Mineral Separation Plant (MSP) as a standalone unit to separate individual minerals viz. Ilmenite, Garnet, Sillimanite, Rutile and Zircon, from the mineral concentrates sourced from suppliers/mining firms in India and abroad including Andhra Pradesh Mineral Development Corporation (APMDC), IREL (India) Ltd etc. Part of the Sillimanite and Zircon minerals produced at MSP/sourced minerals will be pulverized in a ball mill already installed within the MSP. The proposed throughput of the plant is 0.44 Million Tons Per Annum (MTPA). It is submitted that the Board accorded Consent Order for Establishment vide order dt.07.09.2022 (**Annexure-IX**), to produce following products with capacities as mentioned below:

S. No	Name of the Products and By-products	Consented capacity as per EC order dt.28.07.2022	Applied as per application
1)	Mineral Separation Plant (MSP)	0.44 MTPA in 64.66 Acres.	0.44 MTPA in 64.66 Acres.
	Ilmenite	--	2,40,000 TPA
	Garnet		45,000 TPA


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	Sillimanite/Pulverised Sillimanite		45,000 TPA
	Rutile		8,000 TPA
	Zircon/Pulverised Zircon		6,000 TPA
	TOTAL	0.44 Million TPA	3,44,000 TPA

12. It is to submit that the industry did not file application to obtain Consent to operate (CTO) from the Board for the above project.

This report is submitted to the Hon'ble NGT on behalf of the 2nd Respondent in APPEAL No.45 of 2022. The APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Date: 17.03.2023


ENVIRONMENTAL ENGINEER
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REGIONAL OFFICE
SRIKAKULAM

Item No. 01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Appeal No. 45 of 2022(SZ)

IN THE MATTER OF:

V. Ramasubbu, Tirunelveli.

...Appellant(s)

Versus

Member Secretary, SEIAA, Vijayawada and Ors.

...Respondent(s)

Date of hearing: 30.01.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Appellant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R2 & R4.
Mr. Gowtham represented
Mr. P.V. Balaji for R5.

ORDER

1. The learned counsel Mr. Gowtham has entered appearance and filed counter on behalf of the 5th respondent.

2. There is no representation today for the appellant. The Registry reports that the appellant had not even deposited the requisites for sending notice to the other sides. Hence, notice through Tribunal as well as privately has not yet been served on the 3rd respondent.
3. The learned counsel Mrs. Madhuri Donti Reddy accepts notice for Respondent Nos. 1, 2 & 4 and seeks two weeks time for filing the counter.
4. Let the matter be posted on 16.02.2023 for filing counter, finally.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

Appeal No. 45/2022 (SZ)
30th January 2023, AD.



1122

BY SPEED POST

No. J-11015/175/2011-IA.II (M)
Government of India
Ministry of Environment, Forests & Climate Change
Impact Assessment Division

3rd Floor, Vayu Wing,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi-110 003
Dated: 17th April, 2015

To

M/s Trimex Sands Pvt. Ltd.
56, Telugu Musalayaa Layout,
Adithya Nagar, Arasavilli Road,
srikakulam-532001
Andhra Pradesh.
Tel: 044-24988822
Fax: 044-24986047

**Subject: Srikurmam Mineral Sand Mine of M/s Trimex Sands Pvt. Ltd.,
Village Vatsavalasa, Mandal Gara, District Srikakulam, Andhra
Pradesh (720 ha) (2.0MTPA to 6.0 MTPA)-Environmental
Clearance regarding.**

Sir,

This has reference to your letter nos. TSPL/SRIKURMAM-MINING/2011-07/001, dated 12.07.2011 and subsequent letters dated 12.01.2012, 05.04.2012, 16.10.2012, 02.02.2013, 11.06.2013, 14.02.2014, 04.06.2014 and 20.11.2014 on the subject mentioned above. The project was prescribed Terms of Reference (TORs) by the Ministry of Environment, Forests & Climate Change on dated 06.07.2012. The Project Proponent decided to reduce the capacity of expansion from 8.00 MTPA to 6.00 MTPA due to technical and market issues involved. In this regard, the PP was permitted for downscaling the earlier proposal of expansion from 8.0 MTPA to 6.0 MTPA vide letter No. J-11015/175/2011-IA.II (M) dated 09.09.2013. The proponent submitted its application to the Ministry on 18.02.2014 for seeking environmental clearance. The proposal was considered in the EAC meeting held during 28-30 May 2014 and re-considered in the EAC meeting held during January 15-16, 2015 wherein the Committee recommended the proposal for environmental clearance.

2. The proposal is for expansion of Mineral Sand Mining from 2.0 MTPA to 6.0 MTPA & Mineral Sand production from 0.63 MTPA to 0.93 MTPA. Mine lease area is 720 ha for mining of heavy mineral sand having Ilmenite, Rutile, Zircon, Garnet, Sillimanite & 59.27 ha Plant Area located at Vatsavalasa & Tonangi Villages, Gara Mandal, Srikakulam District, Andhra Pradesh. The area is covered under Survey of India Toposheet No. 74B/3, B/4, B/7 and lies between Latitudes from 18°15'56" N to 18°19'19" N and Longitudes from 84°02'39" E to 81°07'44" E.

3. The State Govt of Andhra Pradesh has granted a mining lease for mining of heavy mineral sand having Ilmenite, Rutile, Zircon, Garnet, Sillimanite minerals

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from 23.02.2004 to 22.02.2034 in 720 ha area at Vatsavalasa & Tonangi Villages, Gara Mandal, Srikakulam District, Andhra Pradesh. The Ministry of Environment & Forest has earlier granted Environmental and CRZ clearance for the project for 2.0 MTPA.

4. The Mine lease area is 720 ha & Plant area is 59.27 ha situated outside ML area. There is no forest land in the lease area. The land usage of mining lease is 364 ha of agriculture land and 356 ha of Government waste land. Scheme of Mining for a further period of five years from 2009-2010 to 2013-2014 was approved by the Indian Bureau of Mines vide letter no AP/SRK/MP/Garnet-2/Hyd dated 18/6/2009 and by Atomic Minerals Directorate for Exploration and Research (AMD) vide letter no. AMD/MPA/3M/TSPL/720Ha/2009 dated 17.08.2009.

5. The mine is opencast and will be worked by mechanized method involving dry mining and dredging. No drilling and blasting are involved or sorting of the material at the mine site. Run-off mine ore will be mined and concentrated with advanced environment friendly equipment and technology, wherein ore mining, concentration, backfilling and afforestation on reclaimed land takes place simultaneously; thus limiting the gap between mining and rehabilitation to pre-mining stage to only a few months.

6. Mined/dredged heavy mineral sand is screened, slurried and pumped to a pre-Concentration Plant (CP) to concentrate minerals in the ROM into three to four mineral rich concentrates. The concentrates from this Plant will be further transported to a Mineral Separation Plant (MSP) for separation of individual minerals. Heavy mineral sand from lower layers having high slime content will be additionally cleaned in a slime cleaning Plant before it is pumped to the pre-Concentration Plant. The excavated area will be simultaneously refilled with tailings generated from pre-Concentration Plant and afforested with local suitable plant species to restore the ecological balance of the area. Total Mineral Reserves are about 27.98 million tonnes with mineral resources of 37.45 million tonnes. Life of the mine is about 8 years.

7. It was reported by the PP that solid waste generation will be about 22.958 million tonnes of silica sand which form the reject quantity during the first five years when 27.65 million tonnes of ROM will be handled. The plant waste/tailings contain shells, silica & silt/slime and this waste sand will be dewatered by cyclones. The tailings which form about 83% of ROM will be transported/pumped back for refilling the mined out areas and subsequent afforestation.

8. The total water requirement for the project is estimated as 15,000 KLD. The PP holds permission to draw 500 m³/hr from the Vamsadhara River. It was reported by PP that mining (dredging) will be carried out below the ground water table, however, there is no mine dewatering involved. A comprehensive hydro geological study carried out by Andhra University was submitted.

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9. It was reported by the PP that there is no wildlife sanctuary/tiger reserve/national park, etc within the 10 km radius area around the mine lease. Schedule I species i.e Olive Ridley Turtle is found in the study area. Baseline studies were carried out during summer season 2012 (March -May). All the parameters for air, water, and noise quality were reported to be within prescribed standards. The study on the impact of the mining on Olive Riddley Turtles, traffic, ground water, flora & fauna etc. are also carried out and submitted along with final EIA. HTL/LTL demarcation by authorized agency has also been carried out and report submitted.

10. It was informed by the PP that the Public Hearing for the project was conducted on 29.12.2012 near Project site. The PH was chaired by District Collector, Srikakulam. The issues raised during Public Hearing are considered and discussed in the final EIA. It was informed by Project Proponent that as per the villager's requirements, they would give preference to locals for employment; health issues, providing education and assistance in vocational training etc. The estimated cost of the project is Rs 140 Crores. It was reported by the PP that there is no court case pending against the project.

11. The Ministry of Environment, Forests & Climate Change has examined the application in accordance with the EIA Notification, 2006 and hereby accords environmental clearance under the provisions thereof to the above mentioned proposal of M/s Trimex Heavy Minerals Pvt. Ltd. for Mineral Sand Mine proposed expansion of production capacity from 2.0MTPA to 6.0 MTPA in 720 ha mine lease area and 59.27 ha plant area located at village Vatsavalasa, Mandal Gara, District Srikakulam, Andhra Pradesh subject to implementation of the following conditions and environmental safeguards:

A. Specific Conditions

- (i) The 325 dunes recorded in the TSPL area of which, 13 dunes exist beyond 100m from the high tide, shall be protected and maintained. All effort should be made to ensure that existing natural vegetation of these dunes are fully protected.
- (ii) Rs. 1.80 crores proposed for Wildlife Conservation plan should be deposited within one month of issue of EC letter for implementation of Wildlife Conservation plan by the Department.
- (iii) The Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the Standing Committee of National Board of Wildlife, as may be applicable to this project.
- (iv) The Environmental clearance is subject to obtaining clearance under the Coastal Regulation Zone, Notification, 2011 to this project.
- (v) Necessary AERB clearance shall be obtained under the Atomic Energy (Radiation Protection) Rules, 2004 for operation of BSM (Beach Sand Minerals) facility.
- (vi) The mining activity will commence only after taking necessary approval of water drawl from the concerned Authority of State Government.

- (vii) The Mined area should be replenished immediately.
- (viii) The mineral separation plant/pre-concentration plant should be located outside coastal Regulation zone area.
- (ix) Implementation of Wildlife Conservation plan for Schedule-I species. The Conservation Plan should be species specific, should have allocation of budget, time frame and agencies to be responsible for the implementation for each of the target species. Conservation plan shall be approved by the State Government.
- (x) No mining shall be carried out in the inter-tidal zone and within 100 m from HTL towards landward side.
- (xi) Identification of sand dunes shall be done prior to undertaking mining activities and their conservation shall be as per MoEF guidelines from time to time. No flattening of sand dunes shall be carried out. Dressing or altering the sand dunes, hills, natural features including landscape changes shall not be carried out for beautification/recreational purposes. Precautions shall be taken to prevent intrusion of sea water into hinterland to avoid problem of submersion/flooding.
- (xii) Fencing of entire lease area, barrier of 100 meters towards sea to prevent olive turtle nesting ground.
- (xiii) Tailings and rejects shall be filled back systematically after separating the heavy/rare minerals. Sand tailing shall be put back at the mined area on completion of extraction of rare minerals. Afforestation shall be taken up with suitable species on mined out areas to prevent erosion of shoreline. Under no circumstances, the tailings will be dumped in agricultural lands, wet lands, paddy fields, canals and the backfilling will be carried out only in the inland mined out areas.
- (xiv) The mining activities shall be regulated in such a way that there will be minimum disturbance to the fauna during spawning and brooding period i.e. from November to March.
- (xv) Mining shall be carried out in phases only. Simultaneous opening of entire beach front is not permissible. There shall be uninterrupted access to the seafront. Minimum 20m width of approach roads shall be provided where necessary.
- (xvi) Tapping of ground water is expressly prohibited in CRZ area. A network of ground water observation wells within and outside the lease area shall be established for regular monitoring of ground water quality and water levels in the surrounding area. These analysis as per norms much be documented and sent regularly (every three month) to the Regional Office MoEF.
- (xvii) The fresh water gradient towards the sea will be maintained by close monitoring of water table. Piezometer wells to be constructed and monitored.
- (xviii) Mining shall be carried out by permitted methods without the use of any forms of blasting. Use of explosives for blasting is prohibited. The mining should be stated near sea side and mining should be progressed parallel to sea coast so that inland water table is not disturbed.

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- (xix) Radiation survey shall be carried out as stipulated by the Atomic Minerals Directorate for Exploration and Research, Department of Atomic Energy, Government of India to ascertain the effects of radioactive minerals.
- (xx) Occupational health and safety measures, especially concerning radiation to be enhanced for workers who are having some ailments like hypertension, diabetes etc. should have health check-up once in six months.
- (xxi) The project proponent shall obtain Consent to Operate from the State Pollution Control Board, Andhra Pradesh and effectively implement all the conditions stipulated therein.
- (xxii) Implementation of conditions laid down in the Mining Plan along with Progressive Mine Closure Plan which has been approved by Indian Bureau of Mines, Ministry of Mines vide Letter No. AP/SRK/MP/Garnet-2/Hyd dated 26.09.2003 and 18.06.2009.
- (xxiii) Implementation of conditions laid down in the Mining Plan which has been approved by Atomic Minerals Directorate for Exploration and Research, Department of Atomic Energy vide Letter No. AMD/MPA/3M/TRIMEX/03, dated December 08, 2003 and Mining scheme approval vide no. AMD/MPA/3M/TSPL/720 ha/2009 dated 17.08.2009.
- (xxiv) Implementation of the Conditions, if any, as laid down by Andhra Pradesh State Coastal Zone Management Authority
- (xxv) Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (xxvi) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the Ministry of Environment, Forests & Climate Change and its Regional Office Chennai, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
- (xxvii) The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
- (xxviii) Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained and submitted to Ministry of Environment, Forests & Climate Change , its Regional Office, Chennai, Central Groundwater Authority,

Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.

- (xxix) As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analysed for their mineralogical composition and records maintained.
- (xxx) Compliance status shall be submitted to the Ministry of Environment, Forests & Climate Change and its Regional Office located at Chennai on six monthly basis.
- (xxxii) Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (xxxiii) Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of ores and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- (xxxiv) Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment and Forests and its Regional Office, Chennai.
- (xxxv) Implementation of Action plan on issues rose during Public Hearing. As committed by the project proponent during the public hearing shall be implemented and the report shall be submitted to the Regional Office of the Ministry every year.
- (xxxvi) During initial mining stages, a green belt of 7.5m barrier all around the mine lease boundary shall be made. Subsequently to develop 50m barrier zone with 5-tier plantation inside mine lease in a progressive way near the active mining sites. Adequate plantation shall be raised in the ML area, haul roads, vacant area etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The density of the trees shall not be less than 2500 plants per ha. The company shall involve local people with the help of self-help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.
- (xxxvii) Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
- (xxxviii) The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water shall be regularly monitored and report submitted to the

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Ministry of Environment & Forests, Central Pollution Control Board and the State Pollution Control Board.

- (xxxviii) A final mine closure plan, along with other details shall be submitted to the Ministry of Environment & Forests, 5 years in advance of final mine closure for approval.

B. General Conditions

- (i) No change in technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- (ii) No change in the calendar plan including excavation, quantum of beach sand mineral i.e. Illeminite, Rutile, Zircon, Monozite and Garnet and waste should be made.
- (iii) At least four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM₁₀) and NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (iv) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
- (v) There will be zero waste water discharge from the plant.
- (vi) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (vii) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- (viii) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (ix) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- (x) The project authorities should inform to the Regional Office located at Chennai regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (xi) The Regional Office of this Ministry located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should

extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

- (xii) The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment, Forests & Climate Change , its Regional Office Chennai, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment, Forests & Climate Change , Chennai, the respective Zonal Officer of Central Pollution Control Board and the State Pollution Control Board.
- (xiii) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xiv) The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.
- (xv) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Office of the Ministry of Environment, Forests & Climate Change , Chennai by e-mail.
- (xvi) The project authorities should advertise at least in two local newspapers of the District or State in which the project is located and widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forests & Climate Change at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located at Chennai.

12. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

13. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may

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result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

14. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Andhra Pradesh/ National Green Tribunal and any other Court of Law relating to the subject matter.

15. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Dr. U. Sridharan)
Scientist 'F'

Copy to:

- 1). **The Secretary**, Ministry of Mines, Government of India Shastri Bhawan, New Delhi.
- 2). **The Secretary**, Department of Atomic Energy, Atomic Minerals Directorate for Exploration and Research, Government of India, 1-10-153-156, Begumpet, Hyderabad-500 016.
- 3). **The Secretary**, Department of Environment, Government of Andhra Pradesh, Hyderabad.
- 4). **The Secretary**, Department of Forests, Government of Andhra Pradesh, Hyderabad.
- 5). **The Secretary**, Department of Mines and Geology, Government of Andhra Pradesh, Hyderabad.
- 6). **The Secretary**, Department of Industries and Commerce (M-III), Govt. of Andhra Pradesh, Hyderabad.
- 7). **The Additional Principal Chief Conservator of Forests**, Regional Office Chennai, 1st and IInd floor handloom export promotion council, 34, Cathedral Garden Road, Nungambakkam, Chennai-34.
- 8). **The Chairman**, Andhra Pradesh State Pollution Control Board, Paryavaran Bhawan, A-3 Industrial Estate, Sanath Nagar, Hyderabad - 500 018
- 9). **The Member Secretary**, Central Ground Water Authority, A2, W- 3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
- 10). **The Controller General**, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur- 440 001.
- 11). **The District Collector**, District Srikakulam, State of Andhra Pradesh.
- 12). **Guard File**
- 13). **MoEF Website.**


(Dr. U. Sridharan)
Scientist 'F'

 Page 9 of 9



o/c

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No. 152/ PCB/CFE/RO-VZM/HO/2015

1922

Dt. 23.06.2015

Sub: PCB – CFE - M/s. Trimex Sands Pvt. Ltd., Vatsavalasa (V), Gara (M), Srikulam district – Consent for Establishment (CFE) of the Board for Expansion under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

- Ref:**
1. EC from MoEF vide Order No. F.No.J-11015/175/2011-IA-II (M), dated 17/04/2015 for expansion.
 2. CRZ clearance from MoEF vide Order No.F.No.11-67/2013-IA-III, dated 28-04-2015.
 3. CFE Order No.152/PCB/CFE/RO-VZM/HO/2007-, dt.02.10.2007.
 4. CFE Order No.336/PCB/CFE/RO-VZM/HO/2014-, dt.09.05.2014.
 5. CFO Order No. APPCB/VSP/VZM/152/HO/CFO/2015-460, dt.21/04/2015
 6. CFE application received on 13/05/2015 and addl. information on 26/5/2015
 7. R.O's inspection report dt.28.05.2015.
 8. CFE Committee meeting held on 03.06.2015.

DESPATCHED
ON 24.06.15

1. In the reference 6th cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for expansion to produce the following products with installed capacities as mentioned below, with an additional investment of Rs.90.0 crores.

Consented as per CFO dt. 21.04.2015.

S. No	Products	Quantity (TPD)
A. Wet Mineral separation plant:		
1	Ilmenite	800
2	Sillimanite / Flour / Mulite	400
3	Garnet	350
By-products:		
4	Rutile	40
5	Zircon	40
6	Mineral Rich Tailings	170
B. Wet Plant, Tonangi (V):		
Heavy Mineral Concentrate containing Ilmenite, Zircon, Rutile, Garnet, Sillimanite and Coarse Garnet.		900
Beach Sand Mining:		
Mining of Raw Sand		2 million TPA (or) 6667 TPD

After expansion:

S. No	Products	Capacity (TPD)
1	Ilmenite	1100
2	Sillimanite / Flour / Mulite	550
3	Garnet	550
4	Rutile	44
5	Zircon	44
6	Mineral Rich Tailings	260
Total		2548 (0.93 million TPA)
Beach Sand Mining:		
	Mining of Raw Sand	6 million TPA

2. As per the application, the **Wet Plant (primary processing plant)** is proposed to be located at Sy.No. 162 & 141 (included in the mining lease area of Vatsavalasa and Tonangi blocks) and **Mineral Separation Plant (Secondary processing plant)** at Sy.No. 76 to 86, 176 to 180, 181(P), 182, 183, 184 and 193, Vatsavalasa (V), Gara (M), Srikakulam district. Mine lease area extended in 833.74 acres of Vatsavalasa block (Sy.No. 129, 133 to 141, 144, 161, 162, 163, 199, 200, 206, 207, 208, 209, 211, 215, 216 & 217) and in 944 acres of Tonangi block (Sy.No. 54, 55, 56, 57, 151, 152, 150, 153, 154, 155, 156, 157, 158, 159, 160, 148, 144, 161, 162, 163, 164, 165, 167, 168, 169, 170 to 207).
3. The above site was inspected by the Asst. Environmental Engineer, Regional Office, Vizianagaram, A.P Pollution Control Board on 27.05.2015 and found that the site is surrounded by
- North** : Sand mines.
South : Sand mines.
East : Sea.
West : Wet process plant.
4. The Board, after careful scrutiny of the application and verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT for Expansion** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

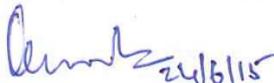
Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To
M/s. Trimex Sands Pvt, Ltd.,
C/o Prasad Koneru,
Plot NO.56, Telugu musalayya Layout,
Srikakulam,
PIN: 532001
josemathew@trimexsands.com

- Copy to: 1. The JCEE, Z.O., Visakhapatnam for information and necessary action.
2. The E.E., R.O, Vizianagaram for information and necessary action.

// T.C.F.B.O //


JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC), UH-I

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the Regional Office, Vizianagaram, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.
3. The proponent shall obtain Consents for operation from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.
8. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.
9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public liability insurance Act, 1991 shall be followed.
10. **This order is valid for period of 5 years from the date of issue.**

SCHEDULE - B

Water:

1. The source of water is Infiltration well located in the Vamsadara River bed and the maximum permitted water consumption after expansion is as following:

S. No.	Purpose	Wet Plant (KLD)				Total Quantity (KLD)
		Existing		Expansion		
		Wet Plant I Vatsavalasa	Wet Plant-II Tonangi	Wet Plant I	Wet Plant-II	
1	Process (Makeup)	7600	2000	4019	1000	14619
2	Spraying in Stock Yard & Wetting the Roads	8	2	2	8	20
3	Gardening / Irrigation	3	2	2	3	10
4	Domestic / Canteen	4	1	2	3	10
	Total	7615	2005	4025	1014	14659

S. No	Purpose	Mineral Separation (KLD)			Sand mining (KLD)		
		Existing	Expansion	Total	Existing	Expansion	Total Quantity (KLD)
1	Process (Makeup)	250	25	275	0	0	0
2	Spraying in Stock Yard & Wetting the Roads	10	0	10	0	20	20
3	Gardening / Irrigation	15	0	15	0	0	0
4	Domestic / Canteen	15	5	20	6	0	6
	Total	290	30	320	6	20	26

2. The maximum waste water generation shall not exceed the following after expansion.

S. No.	Source	Wet Plant (KLD)				Total Quantity (KLD)
		Existing		Expansion		
		Wet Plant I Vatsavalasa	Wet Plant-II Tonangi	W Plant I	Wet Plant-II	
1	Thickener Outlet	2000	1000	2000	500	5500
2	Domestic / Canteen	2	1	1	1	5
	Total	2002	1001	2001	501	5505

S. No	Source	Mineral Separation (KLD)			Sand mining (KLD)		Expansion Total Quantity (KLD)
		Existing	Expansion	Total	Existing	Expansion	
1	Thickener Outlet	50	0	50	3	0	0
2	Domestic / Canteen	8	4	12	3	0	3
	Total	58	4	62	3	0	3

Treatment & disposal:

Sl. No.	Effluent source	Treatment	Mode of final disposal
1.	Process	Thickener and clarifier	Thickener slurry water shall be disposed in mined out area of the industry. The industry shall explore the possibility to recycle the extracted water in the process.
2.	Domestic	Septic Tank	Soak Pit

3. The Effluent Treatment Plant (ETP) shall be constructed and commissioned and Air Pollution control equipment shall be installed along with the commissioning of the activity. All the units of the ETP shall be impervious to prevent ground water pollution.
4. The effluents shall be treated to the on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.
5. All the units of the primary ETP shall be impervious to prevent ground water pollution. The primary ETP units shall be above the ground level.
6. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
- Industrial process and in stock yard, wetting the roads.
 - Domestic purposes, Irrigation and Gardening
 - Processing, whereby water gets polluted and pollutants are easily bio-degradable.
 - Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

Air:

7. The industry shall comply with the following after expansion. The existing air pollution control equipment shall be operated effectively to ensure compliance of stipulated emission standards.

Consented - As per CFO order dt.21.04.2015

Sl. No.	Details of stack	Mineral separation plant / Wet plant at Vatsavalasa(V)			
		Stack – 1	Stack – 2	Stack– 3	Stack – 4
1.	Attached to	FBD-1 (IRZ Section)	FBD-2 (Garnet Section)	FBD-3 (Sillimanite Section)	FBD-4 (Zircon Section)
2.	Capacity	70 TPH	15 TPH	15 TPH	2 TPH
3.	Fuel from	Furnace Oil	Furnace Oil	Furnace Oil	Furnace Oil
4.	Stack height Above the Ground	35 m.	Common stack for Garnet, Silimanite and Zircon of height 35 m.		
5.	Details of Air pollution Control Equipment	Bag filters	Bag filters		

Sl. No.	Details of Stack	At Vatsavalasa (V)		At Tonangi Site
		Stack - 5	Stack – 6	Stack – 7
1.	Attached to	DG Set	DG Sets 4 no's	DG Set
2.	Capacity	200 KVA	1500 KVA each	2000 KVA
3.	Fuel from	Diesel	Diesel	Diesel
4.	Stack height Above the Ground	15 ft.	20 ft.	15 ft.
5.	Details of Air pollution Control Equipment	Closed shed with silencers	Closed shed with silencers	Closed shed with silencers

Proposed: At Vatsavalasa Wet Plant Site

Sl. No.	Details of Stack	Stack - 1	Stack–2	Stack–3	Stack– 4	Stack– 5
1.	Attached to	DG Set	DG Set	FBD-1 (Garnet Section)	FBD-2 (Sillimanite / Ball Mill Section)	FBD-3 (Sillimanite Sintering)
2.	Capacity	315 KVA	2000 KVA	25 TPH	6 TPH	10 TPH
3.	Fuel from	Diesel	Diesel	Furnace Oil	Furnace Oil	Furnace Oil
4.	Stack height (Above the Ground)	15-Ft.	20-Ft.	35 Mts.	35 Mts.	35 Mts.
5.	Details of Air pollution Control Equipment	Closed shed with silencers	Closed shed with silencers	Bag filters	Bag filters	Bag filters

8. No process emissions are expected in Wet Plant. Dust extraction systems are to be provided in Mineral Separation Plant (Secondary Processing Plant) to control air pollution. Water sprinklers shall be provided for dust suppression
9. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

10. The generators shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
11. The stack heights of furnace oil fired shaft drivers at Garnet section, Rutile section & Sillimanite section shall retained as 20m, 25m & 30m.

Solid Waste:

12. The proponent shall comply with the following:

Existing: Wet & Dry Plants

S. No.	Type of solid Waste	Source of Generation	Quantity at Vatsavalasa	Quantity at Tonangi	Sand Mine	Dry plant	Method of Disposal
1	Silica tailing containing low grade Minerals	Process	2433 TPD	2433 TPD	----	----	Back filling in mined out areas
2	Thickener Sludge (Slurry)	Thickener	2000 KLD	1000 KLD	----	50 KLD	Back filling in mined out areas
3	Waste Lubricating Oil (Hazardous)	DG Set / Gear Boxes	100 LPM	100 LPM	10 LPM	100 LPM	To disposed to authorized agencies
4	Mineral Rich Tails from Dry mill of Mineral Separation plant		Non-Hazard	----		170 TPD	Back filling in mined out areas

After Expansion: Wet Plant-I & II

S. No.	Solid Waste generated from	Exist-ing	Expansion Quantity	Total	Method of disposal
1.	Silica Sand (Plant Tails) from Wet mill of Pre-concentration plants	4867 TPD (1.77 MTPA)	3.30 MTPA	5.07 MTPA	Reused for back filling the mined out areas by transportation/ pumping in the form of slurry and stock piling.
2.	Mineral Rich Tails from Dry mill of Mineral Separation plant	170 TPD(0.062 MTPA)	0.032 MTPA	0.094 MTPA	
3.	Waste Lubricating Oil (Hazardous)	310 LPM	120 LPM	430 LPM	To be disposed to authorized agencies

13. The following rules and regulations notified by the MOE&F, GOI shall be implemented.
 - a) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - b) Hazardous waste (Management, Handling and Transboundary Movement) Rules, 2008.
 - c) Batteries (Management & Handling) Rules, 2010.
 - d) E-Waste (Management & Handling) Rules, 2011.

Other Conditions:

14. During initial mining stages, a green belt of width 7.5 m. shall be developed all around the mine lease boundary. Subsequently to develop 50m barrier zone with 5-tier plantation inside mine lease in a progressive way near the active mining sites as specified in the EC order dt. 17.04.2015.
15. No mining shall be carried out in the inter-tidal zone and with in 100m from HTL towards landward side as stipulated in the EC order dt. 17.04.2015.

16. Fencing of entire lease area, barrier of 100m towards sea shall be done to protect Olive Turtle nesting ground.
17. The proponent shall obtain all clearances from all competent authorities.
18. The proponent shall ensure that there shall not be any change in the process technology, source of raw material and scope of working without prior approval from the Board.
19. The proponent shall comply with all the directions issued by the Board from time to time.
20. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order and attract action under the provisions of relevant pollution control Acts.
21. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.
22. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-
MEMBER SECRETARY

To
M/s. Trimex Sands Pvt, Ltd.,
C/o Prasad Koneru,
Plot NO.56, Telugu musalayya Layout,
Srikakulam,
PIN: 532001
josemathew@trimexsands.com

// T.C.F.B.O //


JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC), UH-I



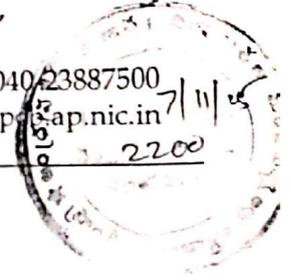


ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate,
Sanathnagar, Hyderabad-500 018

Phone : 040-23887500

Website : www.apprc.ap.nic.in



RED CATEGORY CONSENT & AUTHORISATION ORDER BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No : APPCB/VSP/VZM/152/HO/CFO/2015

Date : 30.10.2015

Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorisation under the provisions of HW (MH & TM) Rules, 2008 (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to:

M/s. Trimex Sands Pvt., Ltd.,
(After Expansion)
(Beach Sand Mining, Wet Plant & Mineral Separation Plants),
Vatsavalasa (V) and Tonangi(V), Gara (M),
Srikakulam District - 532 001
E-mail: info@trimexsands.com

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
Wet Plant, Tonangi(V):			
1.	Process (Outlet of Thickener)	1500	For disposal into mined out area of the industry.
2.	Domestic	2	Septic tank followed by soak pit.
Mineral Separation Plant / Wet Plant, Vatsavalasa(V):			
3.	Process (Outlet of Thickener)	4050	For disposal into mined out area of the industry.
4.	Domestic	15	Septic tank followed by soak pit.
Sand Mining			
5	Domestic	3	STP / Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow
Mineral Separation Plant / Wet Plant, Vatsavalasa(V):		
1.	Attached to 70 TPH FBD-I (IRZ Section)	--
2.	Common stack attached to 15 TPH FBD-2 (Garnet Section), 15 TPH FBD-3 (Sillimanite Section) and 2 TPH FBD-4 (Zircon Section)	--
3.	Attached to 25 TPH FBD-1 (Garnet Section)	--

4.	Attached to 6 TPH FBD-2 (Sillimanite / Ball Mill Section)	--
5.	Attached to 10 TPH FBD-3 (Sillimanite sintering)	--
6.	Attached to 200 KVA D.G. Set	--
7.	Attached to 4 x 1500 KVA D.G. Sets	--
8.	Attached to 2000 KVA D.G. Set	--
9.	Attached to 315 KVA D.G. Set	--
Wet Plant, Tonangi(V):		
10.	Attached to 2000 KVA D.G. Set	--

iii) **HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 5 (4)]:**
 M/s. Trimex Sands Pvt., Ltd., (Beach Sand Mining, Wet Plant & Mineral Separation Plant), Vatsavalasa (V) & Tonangi(V), Gara (M), Srikakulam District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Name of the hazardous waste	Stream	Quantity	Disposal option
1	Waste lubricant oil	5.1 of Schedule - I	430 LPM	To Authorised Reprocessors / Recyclers.

This consent order is valid to manufacture the following products with quantities indicated only:

S.No.	Product	Quantity
1.	Ilmenite	1100 TPD
2.	Sillimanite / Flour / Mulite	550 TPD
3.	Garnet	550 TPD
4.	Rutile	44 TPD
5.	Zircon	44 TPD
6.	Mineral Rich Tailings	260 TPD
Total		2548 TPD
		(0.93 million TPA)
Beach Sand Mining:		
1.	Mining of Raw Sand	6.0 Millions TPA

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the 31st day of May, 2018.

Sd/-
MEMBER SECRETARY

To
 M/s. Trimex Sands Pvt., Ltd.,
 (Beach Sand Mining, Wet Plant & Mineral Separation Plants),
 Vatsavalasa (V), Tonangi(V), Gara (M),
 Srikakulam District - 532 001

- Copy to:
1. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
 2. The JCEE (Cess), APPCB, Hyderabad for information.
 3. The JCEE(HWM), APPCB, Hyderabad for information.
 4. The Environmental Engineer, Regional Office, Vizianagaram for information and necessary action.

//T.C.F.B.O//
 31/10/15
JOINT CHIEF ENVIRONMENTAL ENGINEER
 UNIT HEAD - IV

SCHEDULE - A

1. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board and detailed compliance of CFO conditions.
2. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
3. The facility shall immediately submit the revised application for consent to this Board in the event of any change in activity, quantity of trade effluents & quantity of emissions etc.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the facility, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 4 above, the facility shall take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the facility and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9.
 - a) The facility shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The facility shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
11. The applicant shall comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
12. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air

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- pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
13. The facility is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
 14. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
 15. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
 16. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
 17. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
 18. In case of closure of facility, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated, as Hazardous Waste and they shall be disposed off only to the agencies authorized by APPCB in a safe manner.
 19. The occupier shall prepare/update Emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to APPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
 20. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers shall be provided with a general label.
 21. The driver who transports Hazardous Waste shall be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) Card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
 22. No Hazardous Wastes shall be mixed with any other wastes or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of APPCB.
 23. If HDPE bags are used for storing Hazardous Wastes, it shall be ensured that they are perfectly sealed mechanically or double hot sealed. If MS/HDPE bags or drums are used for storing Hazardous Wastes, these drums / bags shall be ensured that they are perfectly sealed.
 24. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
 25. Any authorization change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 26. The facility shall comply with the provisions of Batteries (Management & Handling) Rules, 2001.
 27. The facility shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate. The first sign board shall provide information on specific conditions of CFO and Hazardous Waste Authorisation. The second sign board shall display online data on quantity and nature of hazardous chemicals being used in the plant, as well as water, air emissions and solid waste generated within the factory premises.
 28. The applicant shall exhibit the Consent & HW Authorisation order of the Board in the factory premises at a prominent place for the information of the inspecting officers of different departments.
 29. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the

Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

30. The Authorization issued under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its amendments thereof, shall comply with the provision of the Environment (Protection) Act, 1986.

SCHEDULE - B

- The industry shall handover the original Consent order No. APPCB/VSP/VZM/152/HO/CFO/2015-460, dated 21.04.2015, having validity upto 31.05.2018, to the RO, Vizlanagaram after receipt of this order. The same stands cancelled from the date of receipt of this order.
- The water consumption quantities of the facility are mentioned below:

S.No	Purpose	Sand Mine	Quantity (Wet Plant at Vatsavalasa)	Quantity (Mineral Separation plant)	Wet Plant at Tonangi
1.	Process (Makeup)	--	11619 KLD	275 KLD	3000 KLD
2.	Spraying in Stock Yard & Wetting the Roads	20.0	10 KLD	10 KLD	10 KLD
3.	Gardening / Irrigation	--	5 KLD	15 KLD	5 KLD
4.	Domestic Canteen	6.0 KLD	6 KLD	20 KLD	4 KLD
Total		26.0 KLD	11640 KLD	320 KLD	3019 KLD

The industry shall maintain separate meters with necessary pipe-line for assessing the quantity of water used for each purpose at each Plant and maintain records.

- The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
- The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
- The industry shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5} (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 shall be complied. Following standards prescribed for noise shall be complied.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

- The industry shall not manufacture any product / activity, other than those mentioned in this order.
- The industry shall submit the time bound action plan for backfilling of 6000 Tons of waste sand available at Vatsavalsa dry plant in the mined out areas.
- The industry shall provide separate water meters with necessary pipeline Plant wise for assessing the quantity of water used for each of the purposes mentioned below.
 - Industrial cooling, boiler feed.

- Wet
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- b. Domestic purposes.
 - c. Processing, whereby water gets polluted and pollutants are easily biodegradable.
 - d. Processing, whereby water gets polluted and pollutants are not easily biodegradable.
9. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - a. Daily production details, RG-I records and Central Excise Returns.
 - b. Quantity of Effluents generated, recycled and disposed.
 - c. Log Books for pollution control systems.
 - d. Daily solid waste generated and disposed.
 10. Thick green belt shall be maintained Plant wise with tall growing trees in atleast 33% of total area in the vacant spaces of the unit.
 11. A network of observation wells within and outside the lease area shall be maintained for regular monitoring of ground water quality and ground water table.
 12. A network of observation wells within and outside the lease area shall be maintained for regular monitoring of ground water quality and ground water table.
 13. The industry shall comply with EC conditions dated 17.04.2015 and CFE conditions dated 23.06.2015.
 14. The industry shall maintain the compliance of directions issued by the Board from time to time.
 15. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments.
 16. The conditions stipulated are without prejudice to the rights and contentions of this Board in any Hon'ble court of Law.

Wet & Dry Plants, Vatsavalasa(V):

17. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1 to 5	Particulate matter	115mg/Nm ³

18. The industry shall maintain separate energy meter for Effluent Treatment Plant (ETP) i.e., for sludge thickener and for air pollution control equipment.
19. The industry shall submit performance evaluation / efficiency of the Air Pollution Control Systems installed on quarterly basis.
20. The industry shall not cause dust / air pollution to surrounding environment during transportation of mined sand. Industry shall provide water sprinklers at raw material handling section for dust suppression.
21. The industry shall not discharge any effluents into Perlavanipet agricultural fields.
22. The industry shall maintain green belt in the mined area after leveling and towards sea side on reclaimed mined area.
23. The industry shall operate water sprinklers to control fugitive emissions at different transfer points and haul roads.
24. The industry shall maintain water sprinklers at raw material handling section for dust suppression and maintain records.
25. All transit water storage facilities shall be maintained with impervious lining to prevent pollution.
26. The thickener sludge / sand shall be disposed for back filling in mined out areas.
27. Total generation of Silica sand (Plant Tails) from the Wet Plants at Vatsavalasa and Tonangi shall not exceed 5.07 Million TPA. The plant tails shall be used for backfilling the mined out areas by transportation/pumping in the form of slurry and stock piling.

Wet Plant, Tonangi(V):

28. Water sprinklers shall be maintained for dust suppression.
29. The industry shall not discharge any effluent to outside the premises.
30. The industry shall control fugitive emissions generated at different transfer points and material storage and handling system.
31. The industry shall maintain water sprinklers at raw material handling section for dust suppression and maintain records.
32. All transit water storage facilities shall be provided with impervious lining to prevent pollution.
33. The thickener sludge / sand shall be disposed for back filling in mined out areas. The industry shall submit mine plan and back filling plan to RO, Vizianagaram.
34. The industry shall not cause dust / air pollution to surrounding environment during transportation of mined sand.

Beach Sand Mining, Vatsavalasa(V), Gara(M):

35. The industry shall submit the mining plan as well as back filling plan. The industry shall dispose the OB dump in the mined area only for back filling and shall not dump in unauthorized places.
36. The mining shall be in accordance with the mining plan approved by AMD & IBM.
37. The industry shall not carryout mining towards inter tidal area and within 100 Mts. from HTL towards landward side as stipulated in the EC order dated 17.04.2015.
38. The industry shall carryout radiation survey regularly as per statutory requirement.
39. The industry shall not cause dust / air pollution to the surrounding environment during transportation of mined sand.
40. The industry shall comply with the following:

Existing: Wet & Dry Plants

S. No.	Type of solid Waste	Source of Generation	Quantity at Vatsavalasa	Quantity at Tonangi	Sand Mine	Dry plant	Method of Disposal
1	Silica tailing containing low grade Minerals	Process	2433 TPD	2433 TPD	-----	-----	Back filling in mined out areas
2	Thickener Sludge (Slurry)	Thickener	2000 KLD	1000 KLD	-----	50 KLD	Back filling in mined out areas
3	Waste Lubricating Oil (Hazardous)	DG Set / Gear Boxes	100 LPM	100 LPM	10 LPM	100 LPM	To disposed to authorized agencies
4	Mineral Rich Tails from Dry mill of Mineral Separation plant		Non-Hazard	-----		170 TPD	Back filling in mined out areas

After Expansion: Wet Plant-I & II

S. No.	Solid Waste generated from	Exist-ing	Expansion Quantity	Total	Method of disposal
1.	Silica Sand (Plant Tails) from Wet mill of Pre-concentration plants	4867 TPD (1.77 MTPA)	3.30 MTPA	5.07 MTPA	Reused for back filling the mined out areas by transportation/ pumping in the form of slurry and stock piling.

2.	Mineral Rich Tails from Dry mill of Mineral Separation plant	170 TPD(0.062 MTPA)	0.032 MTPA	0.094 MTPA	
3.	Waste Lubricating Oil (Hazardous)	310 LPM	120 LPM	430 LPM	To be disposed to authorized agencies

41. During initial mining stages, a green belt of width 7.5 m. shall be developed all around the mine lease boundary. Subsequently to develop 50m barrier zone with 5-tier plantation inside mine lease in a progressive way near the active mining sites as specified in the EC order dt. 17.04.2015.

42. Fencing of entire lease area, barrier of 100m towards sea shall be done to protect Olive Turtle nesting ground.

43. The proponent shall obtain all clearances from all competent authorities.

SCHEDULE - C

[see rule 5(4)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall not dispose spent solvents / mixed spent solvents to the traders.
7. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
8. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
9. The industry shall maintain good house keeping & maintain proper records for Hazardous Wastes stated in Authorisation.
10. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and amendments thereof.
11. The industry shall dispose of e-waste to the authorised recyclers only.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-

MEMBER SECRETARY

To
M/s. Trimex Sands Pvt., Ltd.,
(Beach Sand Mining, Wet Plant & Mineral Separation Plants),
Vatsavalasa (V), Tonangi(V), Gara (M),
Srikakulam District – 532 001

//T.C.F.B.O//

12/10/15
JOINT CHIEF ENVIRONMENTAL ENGINEER
UNIT HEAD - IV

	<p style="text-align: center;">ANDHRA PRADESH POLLUTION CONTROL BOARD D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavaari Street, Kasturibaipet, Vijayawada - 520 010 Phone. No.0866-2436217, Website : www.appcb.ap.nic.in</p>
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25/02/2018

AUTO RENEWAL OF CONSENT, HAZARDOUS WASTE AUTHORISATION ORDER FOR OPERATIONS

In response to your application dated 30.01.2018 for Auto Renewal of Consent for Operation & Hazardous waste Authorisation Order, the Board is hereby extending validity period of Consent and Authorisation order issued vide Order APPCB/VSP/VZN/152/HO/CFO/2015, dated 30/10/2015 and valid upto 31.05.2018, for further period of 5 (five) years i.e., upto 31.05.2023 under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016.

1. All other conditions mentioned in Schedules A, B & C of the combined CFO&HWA order issued by the Board vide order dated 30.10.2015 will remain same.
2. The industry shall comply with the standards issued by MoEF&CC / CPCB from time to time.
3. The facility shall submit the compliance report to all the stipulated conditions for Consent for Operation for every six months i.e. on 1st of January and 1st of July of every year.
4. The facility shall ensure that dedicated fund is allotted towards Environment Relief Fund (ERF) in the Public Liability Insurance policy and submit a copy of the policy at the Regional Office: Vizianagaram every year.
5. In case of false certification, non compliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.

BANDLA SIVA SANKARA PRASAD
MEMBER SECRETARY

To

M/s. Trimex Sands Private Limited,
Vatsavalasa, Tonangi Villages,

Gara (M),
Srikakulam District
E-mail: info@trimexsands.com

Copy to:

1. The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The JCEE, Unit-II, APPCB, Vijayawada for information and necessary action.
3. The JCEE (HWM), APPCB, Vijayawada for information and necessary action.
4. The Environmental Engineer, Regional Office, **Vizianagaram** for information and necessary action.

F.No. Z-11012/11/2018-IA. II (M)
Government of India
Ministry of Environment, Forests & Climate Change
Impact Assessment Division

Vayu Wing, 3rd Floor,
Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi-110 003

Dated: 24.05.2019

Sub.: Direction to M/s. Trimex Sand Pvt Limited (presently known as M/s. East West Mineral Sand Pvt Ltd.) under section 5 of the Environment (Protection) Act, 1986 – for revocation of Environmental Clearance -regarding

Whereas the Ministry granted Environmental Clearance granted vide Letter No. J-11015/175/2011 IA. II(M) dated 17.04.2015 to M/s Trimex Sand Pvt Limited (presently know as M/s East West Mineral Sand Pvt Ltd.) for Srikurmam Mineral Sand Mine of M/s Trimex Sands Pvt. Ltd Villages Vatsavalasa Mandal Gara, District Srikakulam, Andhra Pradesh (720 ha) (2.0 MTPA to 6.0 MTPA.

Whereas the State Government of Andhra Pradesh in its affidavit filed before Hon'ble Supreme Court in W.P.(C) 500 of 2018 in the matter of E.S. Sharma vs UoI. has mentioned about its G.O.MS. No. Ind & Com (M.III) Dept. dt. 28-11-2018 regarding determining the Mining Lease for Beach Sand Minerals over an extent of 7.20 Sq. Km in different survey numbers in Villages of Vatsavalasa and Tonangi of Gara Mandal, Srikakulam District held by M/S East West Mineral Sands Pvt. Ltd.

Whereas the Ministry of Mines vide Office Memorandum No. 7/6/2019-M.IV dated 29.03.2019 sent to MoEF&CC has mentioned that

"... Ministry of Mines in consultation with stakeholder Department and State Governments has exercised the powers conferred under Section 4A (1) the MMDR Act in the interest of regulation of mines and minerals development and conservation of mineral resources to prematurely terminate all the existing mineral concessions of Beach Sand Minerals held by private person I company in the country." and
"...MoEF&CC is requested not to grant any clearance of any type for mineral concessions of Beach Sand Minerals held by private person I company."

Whereas the MoEF&CC in its Circular No 22-19/2019-IA.III dated 11.04.2019 on Prohibition on grant of Statutory Clearances for mineral concessions of Beach Sand Minerals held by private person/company. _____

Now, therefore, in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986, the Environmental Clearance granted vide letter No J-11015/175/2011 IA. II(M) dated 17.04.2015 to M/s Trimex Sand Pvt Limited (presently know as M/s East West Mineral Sand Pvt Ltd.) for Srikurmam Mineral Sand Mine of M/s Trimex Sands Pvt. Ltd Villages Vatsavalasa Mandal Gara, District Srikakulam, Andhra Pradesh (720 ha) (2.0 MTPA to 6.0 MTPA **is revoked herewith.**

The State Government is also requested to take necessary action in pursuant to Common Cause Judgment dated 2.08.2017 in W.P. (C) 114 of 2014 as applicable in the instant case.

It may be noted that violation of the direction under Section 5 of Environment (Protection) Act, 1986 shall attract penal action under section 15 of the Environment (Protection) Act, 1986.

This issues with the approval of the Competent Authority.


(Dr. R. B Lal)

Addl. Director/Scientist – 'E'

To,

M/s Trimex Sands Pvt Ltd.,

56, Telugu Musalayaa Layout, Adithya Nagar, Arasavilli Road,
Srikakulam-532001, Andhra Pradesh.

Tel: 044-24988822

Fax: 044-24986047

Copy to: -

1. **The Secretary**, Ministry of Mines, Government of India Shastri Bhawan, New Delhi.
2. **The Secretary**, Department of Environment, Government of Andhra Pradesh, Hyderabad.
3. **The Secretary**, Department of Forests, Government of Andhra Pradesh, Hyderabad.
4. **The Secretary**, Department of Mines and Geology, Government of Andhra Pradesh, Hyderabad.
5. **The Secretary**, Department of Industries and Commerce (M-III), Govt of Andhra Pradesh, Hyderabad.
6. **The Additional Principal Chief Conservator of Forests (C)**, Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 600034

7. **The Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
8. **The Chairman**, Andhra Pradesh State Pollution Control Board, Paryavaran Bhawan, A-3 Industrial Estate, Sanath Nagar, Hyderabad - 500 018
9. **The Member Secretary**, Central Ground Water Authority, A2, W- 3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
10. The Chief Wildlife Warden, Govt. of Andhra Pradesh, Aranya Bhawan, Saifabad, Hyderabad-500004
11. **The Controller General**, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur- 440 001.
12. **The District Collector**, Guntur District, Government of Andhra Pradesh.
13. **The Secretary**, DAE & Chairman, AEC, 7 West Block, Ramkrishna Puram, New Delhi-110066 knvyas@dae.gov.in
14. **Guard File.**

(Dr. R B Lal)

Addl. Director/Scientist – 'E'

F.No. Z-11011/11/2018-IA. II (M)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

Tel:011-24695338
e-mail: w.bharat@nic.in

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi-110 003

Dated: 12th July, 2019

Sub: Direction for closure of mining operation carried out by M/s Trimex Sand (P) Ltd (presently known as M/s East West Mineral Sand (P) Ltd) under section 5 of the Environment (Protection) Act, 1986 – cancellation of the CRZ Clearance – reg.

Whereas this Ministry have granted CRZ Clearance vide Letter No. 11-67/2013-IA III, dated 28.04.2015 to M/s Trimex Sand Pvt Limited (presently know as M/s East West Mineral Sand Pvt Ltd.) for its Srikurmam Heavy Mineral Sand Mine at villages Vatsavalasa & Tonangi, Mandal Gara, District Srikakulam, Andhra Pradesh.

Whereas a complaint has been received in this Ministry regarding illegal mining and export of Minerals including Monazite by M/S Trimex Sands (P) Ltd.

AND whereas, the matter was examined in the Ministry and vide Letter No J-11012/11/2018-IA. II(M), dated 16.04.2018 the Ministry of Mines, Govt. of India, Department of Mining & Geology, Govt. of Andhra Pradesh, Andhra Pradesh State Pollution Control Board and MoEF&CC Regional Office (SEZ), Chennai were requested to investigate the matter and take necessary action on the complaint.

AND whereas, the Ministry of Mines vide Letter No 16/12/2013-M.VI, dated 21.08.2018, had directed Department of Geology & Mining, Government of Andhra Pradesh to take concrete action.

Whereas, the Ministry of Mines, Government of India, vide its Notification No GSR 134(E), dated 20.02.2019 made an amendment to Schedule A of Atomic Mineral Concession Rules (AMCR), 2016 under G.S.R. 134(E) dated 20th February, 2019, through which all the existing mineral concessions of the Beach Sand Minerals are above threshold. Rule 5(1) of AMCR 2016, prescribes that where the grade of atomic minerals is equal to or above the threshold value, the mining lease can invariably be granted to a Government company or corporation owned by the Government only.



Whereas, this Ministry vide its Circular No 22-19/2019-IA.III, dated 11.04.2019, on Prohibition on grant of Statutory Clearances for mineral concessions of Beach Sand Minerals held by private person/company referred the Ministry of Mines order No 1/1/2019-M.VI dated 1.03.2019, wherein it has inter-alia mentioned that "*Henceforth, any mineral concession of Beach Sand Minerals shall be granted to a "Government company or corporation owned or controlled by the Government" under the provisions of the Atomic Minerals Concession Rules, 2016.*"

Now, therefore, in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986, the CRZ Clearance granted vide letter No Letter No. 11-67/2013-IA III, dated 28.04.2015 to M/s Trimex Sand Pvt Limited (presently know as M/s East West Mineral Sand Pvt Ltd.) for its Srikurmam Heavy Mineral Sand Mine at villages Vatsavalasa & Tonangi, Mandal Gara, District Srikakulam, Andhra Pradesh **is revoked herewith.**

This issues with the approval of the Hon'ble Minister (Environment, Forest and Climate Change).


(**W. Bharat Singh**)
Director (CRZ)

To,

M/s Trimex Sands Pvt Ltd.,
56, Telugu Musalayaa Layout, Adithya Nagar, Arasavilli Road,
Srikakulam-532001, Andhra Pradesh.
Tel: 044-24988822
Fax: 044-24986047

Copy to: -

1. The Secretary, Ministry of Mines, Government of India Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment, Government of Andhra Pradesh, Hyderabad: ***with a request to ensure that the mining operation are completely stopped.***
3. The Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Hyderabad.
4. The Secretary, Department of Industries and Commerce (M-III), Govt of Andhra Pradesh, Hyderabad.
5. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 600034: ***with a request to submit a report on status of the mining activity by M/s Trimex Sand (P) Ltd, within three months.***



ANDHRA PRADESH POLLUTION CONTROL BOARD

D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Website: www.pcb.ap.gov.in

Order No.152/APPCB/CFE/RO-VZM/HO/2015

16/06/2020

Sub: APPCB – CFE - **M/s. Trimex Sands Pvt. Limited, Vatsavalasa (V) Gara (M), Srikakulam District - REJECTION of Consent for Establishment (CFE)** of the Board for using pulverizing mill in the existing industry - Reg.

- Ref: 1. Industry's CFE application received through APOCMMS on 26.05.2020.
2. R.O's inspection report dt. 02.06.2020.
3. CFE Committee meeting held on 09.06.2020.

1. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the products with installed capacities as mentioned below, without any additional investment.

S. No.	Name of the Products and By-products	As per EC order dt. 17.04.2015	As per CFE Order dt. 23/06/15	Proposed Qty
1	Ilmenite	0.93 Million TPA	1100 TPD	Pulverizing of Bauxite, Kyanite, Sillimanite, and Zircon Minerals – 42,000TPA using Pulverizing mill in the existing industry.
2	Sillimanite / Flour / Mulite		550 TPD	
3	Garnet		550 TPD	
4	Rutile		44 TPD	
5	Zircon		44 TPD	
6	Mineral Rich Tailings		260 TPD	
	Total		2548 TPD (0.93 Million TPA)	

The issue was placed before the CFE committee in the meeting held on 09.06.2020. The Committee noted the following:

- The EC order issued to the industry was revoked by the MoEF&CC, GoI, vide order dt.24.05.2019.
- CRZ clearance dt.28.04.2015 issued to the industry was cancelled by MoEF & CC, GoI, vide order dt.12.07.2019.
- The Government of Andhra Pradesh, Industries and Commerce (M-III) Department suspended the mining operations vide Memo No.INC04-1102323(39)/1/2018, dt.17.09.2018. Thereafter, the Government of Andhra Pradesh, Industries and Commerce (M-III) Department determined their mining lease vide GO MS No.134 dated 28.11.2018 based on report of V&E Dept., Govt of A.P. The industry approached the Hon'ble High Court against the determination order. The determination order was stayed by the High Court vide order dated 04.06.2019

- The Zonal Office, Visakhapatnam submitted detailed report dt.06.09.2018 to the Board Office, Vijayawada. Based on the report the issue was placed before the external advisory committee meeting (Task Force) on held on 10.10.2018 and issued certain directions vide Order dt.29.10.2018. **The unit was not in operation since 18.09.2018.**
- In view of the prohibition imposed by the Central Government vide notification dated 20.02.2019, all the mining operations of unit has been stopped. As the mining operations are stopped, Concentration plant, Mineral Separation plant and value addition **Pulverization / Ball Mill Plants are also not running.**
- Now, the industry filed CFE application through APOCMMS and proposed for Pulverizing of Bauxite, Kyanite, Sillimanite, and Zircon Minerals – 42,000 TPA by utilizing the existing established ball mill. Minerals viz. Bauxite, Kyanite, Sillimanite and Zircon are sourced from suppliers in India or abroad. It was informed that no mining, mineral concentration or mineral separation activities will be operated under the proposal as the central Govt. prohibited mining of beach sand.

The representatives of the project proponent attended the meeting through Video conference. The representatives of the project proponent have informed as following:

- a. The pulverizing unit is part of the existing industry. The industry was not in operation due to the restrictions imposed by the Government. Hence, it is proposed to operate the pulverizing unit.
- b. The clearance from the AERB is not required.
- c. The raw materials will be obtained from suppliers in India or abroad.
- d. Requested to issue permission to operate the pulverizing unit.

After detailed discussions, the Committee recommended to **REJECT** the application based on the ground that the MoEF&CC, GoI, New Delhi revoked the EC and CRZ clearances issued to the integrated plant, vide orders dt.24.05.2019 and dt.12.07.2019. The pulverizing unit is part of the integrated plant. Hence, the Board cannot issue permission to start pulverizing unit only.

The industry is advised to get No Objection Certificate (NOC) from MoEF & CC, GoI, New Delhi to operate the pulverizing unit, which is part of the integrated plant.

In view of the above, the Board, after careful scrutiny of the application, verification report of Regional Officer and recommendation of the CFE Committee hereby **REJECTS CONSENT FOR ESTABLISHMENT** for the Pulverizing unit that is part of integrated plant, under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under.

**BATCHU SIVA PRASAD, JCEE(BSP), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER1-APPCB
JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Trimex Sands Pvt Limited,
Sy.Nos. 79/3 to 6, 79/10,179/7,
180/1,2 & 180/4, 180/7 to 11
Vatsavalasa (V), Gara (M),
Srikakulam District-532404.
E-Mail: josemathew@trimexsands.com.**

- Copy to: 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
2. The EE, R.O: Srikakulam for information and necessary action.
3. The JCEE, Unit – IV, Head office with a request to withdraw the CFO order issued to the existing industry immediately, as the MoEF & CC, GoI, New Delhi revoked the EC and CRZ clearance.

Signature Not Verified

Digitally signed by BATCHU
SIVA PRASAD
Date: 2020.06.16 15:01:44 IST
Reason: Approved



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Phone. No.0866-2463200, Website: <https://pcb.ap.gov.in/>

Order No:APPCB/VSP/VZM/152/HO/CFO/2020

18/09/2020

Sub: APPCB - UH-IV - M/s. Trimex Sands Pvt. Ltd., (Beach Sand Mining, Wet plant & Mineral Separation plant) Vatsavalasa (V), Tonangi (M), Srikakulam district – Revocation of CFO & HWA Order issued on 30.10.2015 and Auto renewal order dated 25.02.2018 - Reg.

Ref:- 1. CFO & HWA CFO Order No. APPCB/VSP/VZN/152/HO/CFO/2015, dated 30/10/2015 valid up to 31.05.2018
2. Auto-renewal Order dated 25.02.2018 valid up to 31.05.2023
3. Minutes of the CFE Committee meeting held on 09.06.2020.
4. Minutes of the CFO Committee meeting held on 05.08.2020.

Whereas the Board issued CFO & HWA to the industry to extract Ilmenite - 1100 TPD, Sillimanite/ Flour/ Mulite - 550 TPD, Garnet - 550 TPD, Rutile - 44 TPD, Zircon - 44 TPD, Mineral Rich Tailings - 260 TPD and Mining of raw sand - 6.0 Million TPA with a validity up to 31.05.2018 which was auto-renewed for a period up to 31.05.2023 on 25.02.2018.

Whereas the industry applied for CFE for pulverizing of Bauxite, Kyanite, Sillimanite and Zircon minerals - 42,000 TPA by utilizing the existing established ball mill.

Whereas the issue was placed before the CFE Committee in its meeting held on 09.06.2020 and the Committee recommended rejecting the application based on the ground that the MoEFF&CC revoked EC and CRZ clearance issued to the integrated plant vide order dated 12.07.2019. The pulverizing unit is part of the integrated plant. Further, the Committee recommended that, in view of the Govt. orders, Ministry's revocation orders and court cases to revoke/ withdraw of the CFO order of the industry.

Whereas the issue was placed before the CFO Committee in its meeting held on 05.08.2020 and the Committee recommended revoking the CFO Order dt: 25.02.2018, in view of the Govt. orders, Ministry's revocation orders and court cases.

Whereas, after careful examination of the orders issued by the MoEF&CC, report of the RO, Srikakulam, recommendations of the CFE Committee and recommendation of the CFO Committee, the Board hereby revoke the consent order dated 25.02.2018 issued to your industry vide reference 2nd cited.

It is to inform that operation of the industry without valid CFO would be a violation of Sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Sections 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and Amendments thereof, which attracts action under various provisions of the said Acts.

DR. B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-
APPCB

To
The Occupier,
M/s. Trimex Sands Pvt. Ltd.,

(Beach Sand Mining, Wet plant & Mineral Separation plant)
Vatsavalasa (V), Tonangi (M),
Srikakulam district, Andhra Pradesh.

Copy to the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.

Copy to the Environmental Engineer, Regional Office, Srikakulam for information. He is directed to implement the CFO revocation and submit report compliance by 25.09.2020.

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The sr Vice President
TRIMEX SAND PRIVATE LIMITED
Vatsavalasa village srikurmam P.O Gara mandal Srikakulam District -
532404

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AP/IND/69360/2021 dated 30 Apr 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|------------------------------|
| 1. EC Identification No. | EC22B007AP161295 |
| 2. File No. | AP SKLM IND 11 2021 3654 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | 2(b) Mineral beneficiation |
| 6. Name of Project | Trimex Sands Private Limited |
| 7. Name of Company/Organization | TRIMEX SAND PRIVATE LIMITED |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | 12 Apr 2022 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 28/07/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Ministry of Environment, Forests & Climate Change
Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/SKLM/ IND/11/2021/3654/187.60 & 184.53

Sub: SEIAA, A.P. – Beach Sand Mineral separation plant of M/s. Trimex Sands Private Limited at Sy.No. 78, 79, 80, 84, 176 to 183 & 193, Vatsavalasa Village, Gara Mandal, Srikakulam District Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 30.04.2022 (SIA/AP/IND/69360/2021), seeking Environmental Clearance for the proposed **Beneficiation of Beach Sand Minerals at Sy. No. 78, 79, 80, 84, 176 to 183 & 193, Vatsavalasa Village, Gara Mandal, Srikakulam District, Andhra Pradesh** in favour of **M/s. Trimex Sands Private Limited**. Total area of the plant is 64.66 Acres (26.17 Ha). It was reported that the nearest human habitation viz., Pedda Vastavalasa (V) exists at a distance of about 0.5 km from the Plant. It was noted that the capital investment of the project is Rs. 269.90 Crores and capacity of the project is as follows:

Mineral Separation Plant (MSP) of 0.44 MTPA in 64.66 Acres.

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **18.05.2022**. **M/s. Trimex Sands Private Limited at Vatsavalasa Village, Gara Mandal, Srikakulam District, Andhra Pradesh State** applied for EC for Mineral Separation Plant (MSP). The project proponent and their consultant, M/s. Pioneer Enviro Labs have attended the meeting and appraised the proposal. The proponent informed that MSP is already established in 2009-10 as part of the integrated Mining cum Beneficiation project for beach sand minerals, for which EC was obtained from MoEF&CC after conducting public hearing. The project has undergone expansion in 2015 and fresh EC for expansion was also obtained after conducting PH. The policy decision of the GOI in 2019 to permit only Govt companies in the mining of beach sand minerals resulted in the stoppage of the MSP, though it is situated outside the ML area. To facilitate restarting of the MSP operations by sourcing mineral concentrate from India/abroad, the proponent submitted application for grant of TOR and also requested for exemption from Public Hearing. The Committee further noted that public hearing has been conducted in the year 2003 as per EIA notification 1994 for integrated proposal of Beach sand mining of 2 MTPA & Mineral Separation Plant (MSP) of 0.63 MTPA and EC was obtained in 2004. Thereafter, for expansion proposal, PH has been again conducted on 29.12.2012 as per EIA notification 2006 for 6.0 MTPA mining and 0.93 MTPA MSP and obtained EC in 2015. Now applying fresh EC for MSP of 0.44 MTPA only, which is less than 50% capacity for which PH been conducted & EC issued. The Mining Lease was valid till 2034. The EC granted in 2015 based on the PH conducted was also valid till 2034. The change in policy of the GOI in 2019 only resulted in

Page 1 of 6

the stoppage of the mining and thereby MSP. No mining is proposed now. The issue was placed in the 172nd SEAC and recommended for issue of Standard TOR with EIA & Public Hearing, accordingly, TOR issued on 12.04.2022. Now, the unit has applied for EC. Further, the SEIAA has reviewed in 169th meeting, the Committee Referred to SEAC to examine in the light of request letter dt. 20.12.2021 submitted by the proponent. The SEAC again reviewed the case in the 179th SEAC meeting and recommended to SEIAA for the TOR without Public Hearing. SEIAA in its meeting held on 177th SEIAA meeting agreed with 179th SEAC meeting recommendations. Accordingly, TOR was issued. The Proponent and their consultant M/s. Pioneer Enviro Consultant have attended the meeting and appraised the case. The Committee noted that this is a mineral beneficiation unit wherein the water used for jiggling and extraction purposes is proposed to be recycled and the entire process will be under wet condition. The source of air pollution from the proposed unit is emissions generated from the burning of fuel in the boiler, in generators and fugitive emission dust from the movement of vehicles. The Proponent has proposed air pollution control equipment to the boiler. The proponent shall obtain necessary approvals in case of processing of radio active minerals viz., monazite from the department of atomic energy. The proponent proposed to provide mineral water plant in the surrounding villages. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance with conditions specified in the earlier EC order accorder by MoEF& CC. The committee in the appraisal report clearly stated that they have approved the Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **26.05.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with a condition that the proponent shall comply with conditions specified in the earlier EC order accorded by MoEF& CC, for Mineral Separation Plant. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions

Part A. Special Conditions:

1. This EC order is issued for Mineral Separation Plant (MSP) of capacity 0.44 MTPA only. The operations of mineral separation plant shall be done by sourcing mineral concentrate from India/abroad. No mining operations shall be carried out without obtaining Environmental Clearance.
2. The proponent shall comply with conditions specified for Mineral Separation Plant in the earlier EC order accorded by MoEF& CC.

a) Air Pollution:-

- i. The industry shall store raw material & finished products in covered sheds/ silos to minimize pollution.
- ii. They emissions from crusher and screening shall be connected to a hood, followed by bag filters before letting out the emissions in to atmosphere through a stack height of 15 m. At no time the particulate emissions should exceed 50 mg/Nm³. The D.G. Sets shall be provided with adequate stack height, as per CPCB norms.
- iii. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends

etc., shall be provided to monitor stack emissions.

- iv. Ambient air quality including ambient noise levels must not exceed the standards stipulated under Notification dt. 16.11.2009 issued by the MoE&F,GOI. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with APPCB and report submitted to the Board and to the Ministry's Regional Office at Bangalore half yearly.
- v. The company shall install adequate dust collection and extraction system to control fugitive dust emissions at various transfer points.
- vi. Raw materials and products shall be transported in covered trucks. Storage of raw material shall be in roof sheds. Water spray system shall be provided all around the stockpiles and dust suppression system around the conveyor system. All the conveyor belts shall be covered with G.I. Sheets. All the roads in the plant area shall be asphalted / concreted and water sprayed to reduce the fugitive dust emissions
- vii. In-plant control measures for checking fugitive emissions from all the vulnerable sources like spillage/raw materials handlings etc. shall be provided. Further, specific measures like provision of dust suppression system consisting of water sprinkling, suction hoods, fans and bag filters etc. shall be installed at material transfer points, and other raw material handling areas.
- viii. Interlocking facility should be provided in the pollution control equipment so that in the event of the pollution control equipment not working, the feeding of raw materials is stopped automatically.
- ix. Green belt shall be developed in an area of along the boundary and vacant places in the unit, in consultation with the local DFO.

2) Water Pollution:-

- i. The Source of water is from the Vamsadara river. Total water requirement is 805 KLD, Out of that 760.0 KLD is used for Process; 5.0 KLD is used for Dust suppression; 20.0 KLD is used for green belt development; 20.0 KLD is used for domestic purpose.

The total waste water generation from process is 760 KLD which shall be treated in water treatment plant to recover maximum water and will be reused in the process and the domestic effluents 16.0 KLD shall be disposed into septic tank followed by soak pit.

No effluent shall be discharged outside the plant premises.

- ii. The company must harvest the rainwater from the rooftops and storm water drains to recharge the ground water.

3) Solid Waste :-

- i. The Solid waste - Fine/non-saleable mineral grades and silica sand - 0.096 MTPA generated from the beneficiation plant shall be stored for future recovery of any useful minerals/used for backfilling earlier mined out pits; Used lubricant oil - 1.2 KLPA shall be stored in covered HDPE drums in a designated area and shall be given to APPCB Authorised Recyclers/Re-processors. Waste oils, used oils, used lead batteries generated from the plant shall be disposed as per the Hazardous and other wastes (Management and transboundary movement) Rules 2016 its to the recyclers authorized by APPCB.

B. General Conditions:

- i. **This order is valid for a period of 7 years.**
- ii. “Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity / construction work at site.
- iii. The project shall implement the commitments, if any, made in the public hearing;
- iv. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- v. No change in the process technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- vi. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoE&F, GoI, Vijayawada on 1st June and 1st December of each calendar year.
- vii. Officials from the Regional Office of MoE&F, Vijayawada who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Vijayawada.
- viii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- ix. Data on ambient air quality should be regularly submitted to the Ministry including its

Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.

- x. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xiii. The funds earmarked for environmental protection measures (**Capital cost Rs. 176.0 Lakhs and Recurring cost Rs.141.1 Lakhs/Annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P. This order shall be displayed in the website of the project proponent.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The company shall undertake eco-development measures including community welfare measures in the project area.
- xviii. The proponent shall obtain all other mandatory clearances from respective departments.
- xix. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. The SEIAA may revoke or suspend the order, if implementation of any of the above

conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xxii.** The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s. Trimex Sands Private Limited,
Sri V H Rafi Ahammed, Sr. Vice President,
Vatsavalasa Village Srikulam P.O,
Gara Mandal, Srikakulam District,
Andhra Pradesh-532404.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Srikakulam, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Vijayawada for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Srikakulam District, Andhra Pradesh for kind information.

Page 6 of 6

Signature Not Verified

Digitally signed by DR.
P.V.CHALAPATHI RAO
Member Secretary

Date: 7/28/2022 6:03:02 PM

ANDHRA PRADESH POLLUTION CONTROL BOARD

D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Website: www.pcb.ap.gov.in



CONSENT ORDER FOR ESTABLISHMENT

Order No.580/APPCB/CFE/RO-SKLM/HO/2022

07/09/2022

Sub: APPCB – CFE – M/s. Trimex Sands Private Limited, Sy.No.78,79,80,84,176 to 183 & 193, Vatsavalasa (V) Gara (M), Srikakulam District – Consent for Establishment (CFE) of the Board for Mineral Separation Plant under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

- Ref:
1. EC dt.28.07.2022 issued by SEIAA, AP.
 2. Proponent's CFE application received through OCMMS on 03.08.2022.
 3. R.O's inspection report dt.17.08.2022.
 4. CFE Committee meeting held on 30.08.2022.
 5. Industry's reply vide mail dt.01.09.2022.

* * *

1. M/s. Trimex Sands Pvt Ltd., vide reference 2nd cited, submitted an application to the Board seeking Consent for Establishment (CFE) to carry out following activity with production capacities as mentioned below, with a project cost of Rs.269.90 Crores.

S. No.	Name of the Products	Consented capacity as per EC order dt.28.07.2022	Applied as per application
1)	Mineral Separation Plant (MSP)	0.44 Million TPA in 64.66acres.	0.44 Million TPA in 64.66acres
	Ilmenite	--	2,40,000 TPA
	Garnet		45,000 TPA
	Sillimanite/Pulverised Sillimanite		45,000 TPA
	Rutile		8,000 TPA
	Zircon/Pulverised Zircon		6,000 TPA
	TOTAL		0.44 Million TPA

2. As per the application, the above activity is to be located at Sy.No.78,79,80,84,176 to 183 & 193, Vatsavalasa (V) Gara (M), Srikakulam District in an area of 26.17 Ha.
3. The above site was inspected by the Environmental Engineer & Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Srikakulam on 10.08.2022. The industry vide lr.dt.01.09.2022 informed that the site is surrounded by:

North : Cashew garden
South : Cashew garden
East : Agricultural lands
West : Cashew garden

4. The Board, after careful scrutiny of the application, verification report of Regional Officer: Srikakulam and recommendation by the CFE Committee hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order issued is subject to the conditions mentioned in Annexure.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for period of 7 years from the date of issue.**

Encl: Annexure.

**VIJAY KUMAR GSRKR IAS, MEMBER SECY(GSRKRVK), O/o MEMBER SECRETARY-
APPCB**

To

**M/s. Trimex Sands Private Limited,
Sy.No.78,79,80,84,176 to 183 & 193,
Vatsavalasa (V) Gara (M),
Srikakulam District.
E-Mail: josemathew@trimexsands.com**

- Copy to:** 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
2. The E.E, R.O: Srikakulam for information and necessary action.

ANNEXURE

1. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
2. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

Water :

3. The source of water is Vamsadhara River and the maximum permitted water consumption is as follows :

S. No.	Purpose	Consented qty as per EC dt.28.07.2022	Qty
1.	Process	760.0 KLD	760.0 KLD
2.	Dust suppression	5.0 KLD	5.0 KLD
3.	Greenbelt	20.0 KLD	20.0 KLD
4.	Domestic	20.0 KLD	20.0 KLD
	Total	805 KLD	805 KLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

4. The maximum Waste water Generation (KLD) shall not exceed the following:

S. No.	Source	Qty
1	Process	400.0 KLD
2	Domestic	16.0 KLD
	Total	416.0 KLD

ETP Details & Mode of Disposal:

S. No	Source of effluent	Treatment	Mode of final disposal
1	Process waste water	Thickener	The wastewater generated from process shall be treated in a thickener and the underflow shall be utilized for greenbelt development in MSP & back filling of old mining areas / dust suppression.
2	Domestic	---	Septic tank followed by soak pit.

5. The industry has to provide digital flow meters with totaliser facility to assess the water consumption with log registers to quantify the water used for dust suppression, energy meters to the APCE.

Air :

6. The industry shall comply with the following for controlling air pollution (as per Ir. dt.01.09.2022 of the industry):

Stack details	Mineral separation plant/wet plant at Vatsavalasa (V)		
Details of Stack	Stack - 1	Stack - 2	Stack - 3
Attached to	FBD-1 (IRZ Section)	FBD-2 (Garnet section), FBD-3 (Sillimanite section) & FBD-4 (Zircon section)	DG Sets
Capacity	70 TPH	15 TPH, 15 TPH & 2 TPH	2000 KVA x 2 Nos.
Fuel from	Furnace Oil	Furnace Oil	Diesel
Stack height (Above the Ground)	35 m		30 m
Details of Air pollution Control Equipment	Bag filters	Bag filters	Acoustic enclosures with silencers

7. At no time, the particulate emissions should exceed 50 mg/Nm³ as stipulated in the EC order dt.28.07.2022.
8. The industry shall not exceed the following Ambient Air Quality standards measured outside the factory premises at periphery of industry
 SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100 µg/m³
 Noise levels : Day time (6 AM to 10 PM) - 75 dB
 Night time (10 PM to 6 AM) - 70 dB(A).
9. The Air Pollution control equipment shall be installed along with the commissioning of the activity.
10. The industry shall provide the following control measures.
- Dust containment cum suppression system for the equipment.
 - Construction of Wind breaking walls / barricade with steel sheets of height 1m above the highest point of stone crusher / conveyor belt. The barricade shall be provided between stone crusher area and greenbelt.
 - Construction of the metalled roads within the premises.
 - Regular cleaning and wetting of the ground within the premises.
 - Growing of a green belt of width 5 m along the periphery, with atleast three rows of trees.
11. The suspended particulate matter measured between 3m and 10m from any processes equipment of a stone crushing unit shall not exceed 600 µg/m³.

12. The industry shall store the raw material and finished products in cover sheds / silos to minimize pollution as stipulated in the EC order.

Solid Waste :

13. The industry shall comply with the following for disposal of Solid waste:

S. No.	Source of solid waste	Qty	Method of disposal
1	Fine/non-saleable mineral grades and silica sand	96,000 TPA	Reused for back filling the mined out areas by transportation/ pumping in the form of slurry and stock piling.
2	Waste Oil	1200 LPA	To Authorized re-processors/ Recyclers.

14. The industry shall not dispose any solid waste outside the factory premises.

15. The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.

- a) Regulation of Persistent Organic Pollutants Rules, 2018.
- b) Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
- c) Plastic Waste Management Rules, 2016.
- d) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
- e) Fly Ash Notification, 2016.
- f) Batteries (Management & Handling) Rules, 2010.
- g) E-Waste (Management) Rules, 2016.
- h) Construction and Demolition waste Management Rules, 2016.
- i) Solid Waste Management Rules, 2016.
- j) The Public Liability Insurance Act, 1991 and its amendments thereof.

Other Conditions :

16. The industry shall comply with the conditions stipulated in the EC order dt.28.07.2022.

17. The operations of Mineral separation plant shall be done by sourcing mineral concentrate from India / abroad. No mining operations shall be carried out without obtaining CFE of the Board.

18. The industry shall not cause any air pollution / water pollution / noise pollution / odour nuisance to the surrounding environment.

19. The plant shall not operate crushing activity without obtaining CFO of the Board

20. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

21. The industry shall comply with all the directions issued by the Board from time to time.

22. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.

23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

24. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.

26. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.

Any person aggrieved by an order made by the State Board under Section 25, Section 27.26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution)Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**VIJAY KUMAR GSRKR IAS, MEMBER SECY(GSRKRVK), O/o MEMBER SECRETARY-
APPCB**

To

**M/s. Trimex Sands Private Limited,
Sy.No.78,79,80,84,176 to 183 & 193,
Vatsavalasa (V) Gara (M),
Srikakulam District.**